

CENTRAL ADMINISTRATIVE TRIBUNAL, ALIAHABAD BENCH

ALLAHA BAD

DATED THIS THE 11TH DAY OF MARCH 1998

CORAM : Hon'ble Mr. S. Dayal AM Hon'ble Mr. J.P.Sharma JM

ORIGINAL APPLICATION NO.953/93

Union of India through General Manager,
Northern Railway, Baeroda House, New Delhi.
and Divisional Personnel Officer, Northern Railway
Allahabad.

C/A Sri G.P.Agrawal

VERSUS

- 1. Inder Bahadur Singh som Clorinator Operator Northern Railway, Kanpur Central.
- 2. Presiding Officer, Central Govt. Industrial Tribunal cum Labour court, Pandu Nagar, Kanpur.

c/R Sri M.K. Upadhya

.-.-. RESPONDENTS

ORDER

By Hon'ble Mr. S. Dayak AM

This is an application filed under section 19 of the Administrative Tribuals Act 1985 for setting aside the order dated 22 12 1992 passed in the case no .137/91 between Inder Bahadur Singh versus General Manager, Northern Railway and another in a case under the Industrial Dispute Act of the Central government Industrial Tribunal cum Labour court. The impugned order allows the petition under section 33C (2) of the I.D.Act and directed that the petitioner should be paid difference of wages w.e.f. February 82 upto June 1991. The Appendant of the Appendant to the file of the jurisidation of this Tribunal does not extend over

It is now settled position of law that the jurisidction of this Tribunal does not extend over the cases decided under Industrial Dispute Act and, therefore, this application is dismissed as falling outside the jurisidiction of this Tribunal. The applicant may seek relief before the proper forum, if so advised.

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JM